## P-24039/73/2024-IPR -International Policy Section

भारत सरकार/ Government of India वाणिज्य और उद्योग मंत्रालय/ Ministry of Commerce and Industry उद्योग संवर्धन और आंतरिक व्यापार विभाग/ Department for Promotion of Industry and Internal Trade

(आईपीआर – अंतर्राष्ट्रीय नीति अनुभाग)/ (IPR –International Policy Section)

Vanijya Bhawan, New Delhi

Dated: 4th July, 2024

## **ORDER**

Sanction of the President is hereby conveyed to the foreign deputation of the following officials to participate in the 65<sup>th</sup> Series of Meetings of the Assemblies of the Member States of WIPO, which will be held at WIPO headquarters, Geneva from July 9 to 17, 2024 (excluding travel time and enforced half, if any):

S.No.	Name	Duration
i.	Prof. Dr. Unnat P. Pandit, CGPDTM, O/o CGPDTM	July 9 to 12, 2024
ii.	Dr. Kajal, Director, DPIIT	July 15 to 17, 2024
iii.	Ms. Simrat Kaur, Director, DPIIT	July 9 to 12, 2024
iv.	Dr. Dinesh P Patil, Joint Controller of Patents and Designs, O/o CGPDTM	July 15 to 17, 2024
V.	Mr. Anoop K Joy, Joint Controller of Patents and Designs, O/o CGPDTM	July 9 to 12, 2024
vi.	Mr. Vijay Doye, Deputy Controller of Patents and Designs, O/o CGPDTM	July 9 to 12, 2024
vii.	Mr. Shammi Ranjan, Assistant Controller of Patents and Designs, O/o CGPDTM	July 9 to 12, 2024

- 2. The tour of the officers will commence from the date of departure from India and conclude on the date of arrival in India. The total period of absence from India shall not exceed the period indicated above, excluding journey time and enforced halts, if any.
- 3. The officer will be entitled to the following expenditure during deputation:

Air fare	As per entitled class.	
Airport tax (If any)	As per actual.	
Daily allowances	As admissible.	
Hotel accommodation	As per entitlement.	
Contingency	As per norms.	
Local Transport (including airport drop and pickup)	To be provided by PMI, Geneva.	

	As per entitlement as per Para 5 of M/o Finance's O.M. dated 26.03.2018.
Excess Baggage	As per norms.
Business Centre Facilities	On actual basis.
Enforced halts including lodging and transport	As per entitlement.

- 4. During the period of deputation, the officers will draw their pay and allowances in the existing capacity. The expenditure on their pay and allowances will be debitable to the same budget head to which it is being debited at present. The pay and allowances will be drawn only in Indian currency. The officers will not be allowed to draw any part of the salary in foreign exchange.
- 5. The other entitlements of the officers including medical facilities will be as laid down in the orders issued by the Ministry of Finance/Ministry of External Affairs from time to time.
- 6. All admissible expenditure in respect of the officers from DPIIT towards Air passage/Hotel Accommodation/TA/DSA/Airport Tax/Medical Expenses/Mobile Phone/excess baggage etc. will be debitable to the Head- 2852.80104.01.01.12 under Demand No. 11 of the Department for Promotion of Industry & Internal Trade for the Financial Year 2024-2025.
- 7. All admissible expenditure in respect of the officers from the O/o CGPDTM towards Air passage/Hotel Accommodation/TA/DS/Airport Tax/Medical Expenses/Mobile Phone/excess baggage etc. will be debitable to the Head-3475.00102.11.01.12 under Demand No. 11 of the Department for Promotion of Industry & Internal Trade for the Financial Year 2024-2025.
- 8. DSA etc. may be paid to them by PMI, Geneva. Hotel accommodation and local transport may be arranged by the PMI, Geneva.
- 9. The officer will furnish a report on their visit after return from abroad.
- 10. This sanction will be treated as an authority for the payment.
- 11. This issues with the concurrence of AS&FA of the Department for Promotion of Industry and Internal Trade (DPIIT) vide Note No 39 dated June 28, 2024 of File No.P-24039/73/2024-IPR-International Policy Section(Computer No. 197060).

(Sanjay Kumar) Under Secretary to the Govt. of India

To:

The Pay & Accounts Officer (PAO),

Department for Promotion for Industry and Internal Trade, Udyog Bhawan, New Delhi.

## Copy to:

- 1. The Head of Chanceory, PMI, Geneva, hoc.geneva@mea.gov.in.
- 2. Dr. Rajesh Sharma, Counsellor, PMI to UNO, Geneva, eco.genevapmi@mea.gov.in
- 3. The Joint Secretary (MER), MEA, New Delhi.
- 4. The Joint Secretary (Central Europe Division), MEA, New Delhi.
- 5. Prof. (Dr.) Unnat P. Pandit, CGPDTM
- 6. Dr. Dinesh P Patil, Joint Controller of Patents & Designs
- 7. Sh. Anoop K Joy, Joint Controller of Patents & Designs
- 8. Mr. Vijay Doye, Deputy Controller of Patents and Designs
- 9. Mr. Shammi Ranjan, Assistant Controller of Patents and Designs
- 10. Mr. Siddharth Jadav, Examiner of Patents and Designs
- 11. PA to Dr. Kajal, Director, DPIIT
- 12. PA to Ms. Simrat Kaur, Director, DPIIT
- 13. The Chief Controller of Accounts, DPIIT, Udyog Bhavan, New Delhi.
- 14. Sr. PPS to SIIT/ PPS to AS(HP)/PA to Dir. (KT)
- 15. Shri Arun Kumar, Under Secretary, IPR (Estt.), DPIIT
- 16. Fin-II Section for uploading in FVMS/Protocol Section//Guard File
- 17. Establishment-I, Vanijya Bhawan, New Delhi.
- 18. Record File